

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 471/2019

VIJAY SINGH

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(Pl.list I.A.Nos. 162666 of 2019 and 162668 of 2019 in CrI.A.NO.472 of 2019 only before the Hon'ble Court. )

WITH

CrI.A. No. 472/2019 (II)

(FOR IA No. 162668/2019 - EXEMPTION FROM FILING O.T.  
IA No. 162666/2019 - GRANT OF BAIL)

Date : 19-08-2021 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN  
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Appellant(s) Mr. Vishwajit Singh, Adv.  
Mrs. Veera Kaul Singh, Adv.  
M/S. Vidhi International, AOR

Dr. Sumant Bharadwaj, Adv.  
Mr. Manoj Kumar, Adv.  
Mr. Rakesh Kailash Sharma, Adv.  
Mr. Vedant Bharadwaj, Adv.  
Ms. Mridula Ray Bharadwaj, AOR

For Respondent(s) Mr. M. Shoeb Alam, AOR

Ms. Vanshaja Shukla, AOR  
Mr. Rishad Murtaza, Adv.  
Ms. Mrigna Shekhar, Adv.

Mr. Rana Mukherjee, Sr. Adv.  
Mr. Ankit Goel, AOR

Mr. S.V. Raju, ASG  
Mr. Sanjay Jain, ASG  
Mr. K.L. Janjani, Adv.  
Mr. Rajat Nair, Adv.  
Ms. Swati Ghildiyal, Adv.  
Ms. Rukhmini Bobde, Adv.  
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Cr1.A. No. 472/2019

Having heard the learned counsel for the appellant and Shri Rana Mukherjee, learned senior counsel appearing on behalf of the State and in the facts and circumstances of the case, we are not inclined to grant bail to the appellant.

IA No. 162666/2019-application for bail is rejected.  
However, the hearing of the appeal is expedited.

(RAJNI MUKHI)  
COURT MASTER

(PRADEEP KUMAR)  
COURT MASTER